

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 281 of 2013 &**  
**I.A. No. 382 of 2013**

**Dated : 26<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Central Railway, Mumbai**

**..... Appellant(s)**

**Versus**

**Tata Power Co. Ltd. & Anr.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Romil Pathak for  
Dr. Ashwani Bharadwaj

Counsel for the Respondent(s) : Mr. Amit Kapur  
Mr. Vishal Anand  
Ms. Divya Chaturvedi for R.1  
Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R.2

**ORDER**

The learned counsel for the Appellant and the learned counsel for the Respondent No.1 have filed their Written Submissions today after serving copy on the other side.

The learned counsel for the State Commission seeks some time to file the Written Submissions. Accordingly, he is directed to file the same on or before 29.09.2014 after serving copy on the other side.

***Judgment is Reserved.***

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**